

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 221/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Central Industrial Security Force (CISF) in Dulhasti Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 222/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Nimoo Bazgo Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 223/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of J&K Police in Chutak Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondent : Power Development Department, J&K

Petition No. 224/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Uri-I Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 226/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Sewa-II Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 227/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Central Industrial Security Force (CISF) in Uri-II Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 228/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Central Industrial Security Force (CISF) in Tanakpur Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 229/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Central Industrial Security Force (CISF) in TLDP-III Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondent : West Bengal State Electricity Distribution Company Limited (WBSEDCL)

Petition No. 230/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in TLDP-IV Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondent : West Bengal State Electricity Distribution Company Limited

Petition No. 231/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Indian Reserve Battalion (IRBN) in Teesta-V Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : West Bengal State Electricity Distribution Company Limited & Ors.

Petition No. 232/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) and Indian Reserve Battalion (IRBN) in Rangit Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : West Bengal State Electricity Distribution Company Limited & Ors.

Petition No. 233/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Central Industrial Security Force (CISF) in Dhauliganga Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 234/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) and Central Industrial Security Force (CISF) in Salal Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 235/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) and Central Industrial Security Force (CISF) in Chamera-I Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 236/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) and Central Industrial Security Force (CISF) in Chamera-II Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 237/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulations 54 and 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Chamera-III Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Petition No. 238/MP/2019

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Regulations 79, 111 and 114 of CERC (Conduct of Business) Regulations, 1999 and Regulation 54 and 55 of CERC (Terms & Conditions of Tariff) Regulations, 2014 for recovery of impact of wage revision of its employees and deputed employees of Central Industrial Security Force (CISF) in Parbati-III Power Station during the period 1.1.2016 to 31.3.2019.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited (PSPCL) & Ors.

Date of Hearing : 17.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Ravi Shankar Dvivedi, Advocate, NHPC
Shri M. G. Gokhale, NHPC
Shri Ashish Saighal, NHPC,
Shri Dhanush, NHPC
Shri Prashant Kaul, NHPC
Ms. Reshma Hemrajani, NHPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed for reimbursement of additional Operation and Maintenance Expenses incurred due to implementation of wage revisions of employees of NHPC and the deputed

employees of Kendriya Vidyalaya/ Dayanand Anglo Vedic (DAV) and Central Industrial Security Force/J & K Police/ Indian Reserve Battalion as the case may be. Learned counsel further submitted that the Respondent, UPPCL has filed reply in Petitions No. 221/MP/2019, 22/MP/2019, 226/MP/2019, 227/MP/2019, 228/MP/2019, 233/MP/2019, 234/MP/2019, 235/MP/2019, 236/MP/2019, 237/MP/2019 and 238/MP/2019 and requested for time to file rejoinder thereof. Learned counsel submitted that the Petitioner has also filed similar Petition No. 286/MP/2019 and requested to list the same along with present Petitions.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petitions and directed to issue notice to the Respondents.

3. The Commission directed the Respondents to file their replies by 6.11.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.11.2019.

4. The Commission directed the Petitioner to file the following information, on or before, 15.11.2019:

(a) Year-wise audited employee cost before wage revision along with breakup between KV employees, CISF employees and NHPC employees;

(b) Year-wise audited employee cost after wage revision alongwith breakup between KV employees, CISF employees and NHPC employees;

(c) Reconciliation of above two with wage revision impact claimed;

(d) PRP/Incentive included in the wage revision impact claimed (year-wise details duly certified by the Auditor);

(e) Audited wage revision impact w.r.t Tanakpur Hydro Power Station (Petition No. 228/MP/2019; and

(f) Certification regarding effective date of increase in gratuity limit.

5. Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with.

6. The Petitions along with Petition No. 286/MP/2019 shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**